

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, CAMP AT NAGPUR

REVIEW PETITION NO.02/2000  
IN  
ORIGINAL APPLICATION NO.168/95

DATED THIS 28th DAY OF JUNE 2000

CORAM: Hon'ble Shri B.N. Bahadur, Member (A).

Vinod Kawadooji Biriya .... Applicant

Vs.

Union of India and Ors. .... Respondents

ORDER BY CIRCULATION

This is a Review Petition No.02/2000 filed by the Applicant, with the prayer for revision of the order made ~~by him~~ <sup>Abd</sup> on 11.2.2000, in O.A. No.168/95. The prayer in the Review Petition is that the order should be reviewed in view of the grounds cited.

2. The main grounds cited by the Petitioner is that after the decision of this Tribunal on 11.2.2000, dismissing the application, the applicant came across the decision of the Principal Bench, in O.A. No.1373/94. The Petitioner prays for reconsideration of the case on the basis of the above decision of the Principal Bench. It is a clearly established legal position that a review can be entertained only on the ground of an error apparent on the face of the record or on discovery of new facts.

3. I have carefully gone through the Review Petition and find that neither ground is evident in the Petition before me. A discovery of a new judgement by the Applicant cannot be considered a ground for a matter to be taken up in a Review

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Petition. If the Applicant is aggrieved by the decision in the O.A. on the basis of merits, his remedy lies somewhere else and not in Review Petition.

4. In view of the discussions above, this Review Petition is hereby rejected. The Petitioner be informed.

*B.N.Bahadur*  
(B.N.Bahadur) 28/6/2000  
Member (A)

sj\*

At 28/6/00  
order/judgment delivered  
to Applicant/Respondent(s)  
on 18/7/00

*G*  
19/7/00